

the State Government of Uttar Pradesh have revised and increased the pension/family pension of freedom fighters and their dependents recently in 2015;

(b) if so, whether Central Government would also revise and increase the pension and family pension of freedom fighters and their dependents in view of their old age, inflation and their non- coverage under medical facility;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU) : (a) The Central Freedom Fighter Pension Scheme is distinct and not linked with the freedom fighter schemes of the State Governments.

Any increase/revision of pension in the scheme of State freedom fighter pension by the concerned State Government is independent of Swatantrata Sainik Samman Pension Scheme, 1980.

(b) to (d) The Basic Pension of the Central Samman Pensioners was revised in the year 2006. To take care of the inflation, Central Samman Pensioners receive dearness relief, which is revised every year, on the basis of twelve monthly average increase in All India Consumer Price Index. A Central Freedom Fighter Pensioner as well as his/her widow/widower receives ₹ 20129/- per month. After death of the spouse, their three eligible unmarried daughters receive ₹ 4770/- each per month. In addition to pension, Central Samman Pensioners are also provided medical facilities at par with Central Government employees, Rail travel, telephone facilities etc.

Analysis of working of police

631. DR. PRABHAKAR KORE : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether to improve the security of people analysis of working of police in the country in consultation with State Governments is being conducted from time to time;

(b) if So, whether steps are being taken to improve the working of police to check crimes and criminal activities in the country;

(c) if so, the details of the steps taken by Government; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HAIRIBHAI PARTHIBHAI CHAUDHARY) : (a) to (d) “ Public Order” and

“Police” are “State subjects” as per entry 2 of the list 11 of the VII schedule of the constitution of India, it is the State Governments/UTs Administrations, which have to implement the various police reforms measures. In the writ petition (Civil) No. 310 of 1996 Prakash Singh & others, the Hon’ble Supreme Court of India passed seven directives on 22nd September, 2006 on police reforms. Fourth direction is related to “Separate investigating police from Law and Order police, starting with towns/urban areas having population of ten lakhs or more and gradually extend to smaller towns/urban areas also. The purpose of this direction is to ensure speedier investigation, better expertise and improved rapport with the people so that it must be curb the crimes and criminal activities in the country. A Copy of the above judgement of the Hon’ble Supreme Court was sent to all the State Governments and Union Territories Administrations on 26th September, 2006 for information and further necessary action. Communication is sent to States from time to time for follow up action.

Increasing crimes in the country

†632. SHRI LAL SINH VADODIA : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the number of crimes in the country is constantly increasing day by day;
- (b) if so, whether Government is contemplating to take concrete steps to stop it; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY) : (a) to (c) A total of 23,25,575 cases, 23,87,188 cases and 26,47,722 cases were reported under total cognizable crimes of IPC during 2011, 2012 and 2013 respectively. The State/UT wise detail of crimes are given in Statement (*See below*).

‘Police’ and ‘Public Order’ are the State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. However, the Ministry of Home Affairs has issued various Advisories on crime against children, prevention, registration, investigation and prosecution of crime preventing and combating, cyber crime, trafficking etc. The Advisories are available on the Ministry of Home Affairs’ website link: <http://mha.nic.in>.

†Original notice of the question was received in Hindi.